

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 126 of 2020

IN THE MATTER OF:

Delite Properties Pvt.

...Appellant.

Versus

Sudhir Goenka

...Respondent.

Present:

For Appellant: Mr. Surjadipta Seth, Advocate

For Respondents: None

ORDER
(Virtual Mode)

04.11.2020 Learned Counsel for the Appellant submits that the Respondent has filed their Reply Affidavit on 28.10.2020. Therefore, the period for filing of Rejoinder be extended for two weeks. Prayer allowed.

Parties may file their short Written Submissions not more than three pages before next date of hearing.

Let the matter be fixed 'For Admission (After Notice) on **26th November, 2020**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

SC/BM.